

10/2/2004

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.828/2004

Monday, this the 5th day of April, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Shri K.P. Sharma  
s/o Shri R.G. Sharma  
r/o 2320, Gali Choti Pahar Wali  
Dharampur, Delhi

...Applicant  
(By Advocate: Shri T.C. Aggarwal)

Versus

Union of India through

1. The Secretary  
Ministry of Information &  
Broadcasting, Shastri Bhavan  
New Delhi-1

2. Director General  
All India Radio, Akashvani Bhavan,  
Parliament Street  
New Delhi-1

3. The Chief Engineer  
Civil Construction Wing  
(Dte. General of AIR)  
Soochna Bhavan Lodi Road  
Complex, New Delhi

...Respondents

O R D E R (ORAL)

**Justice V.S. Aggarwal:**

The applicant had preferred a statutory appeal on 8.2.2002 which is pending with respondent No.2. It is stated that decision as yet has not been taken by the respondents.

2. Once the appeal is pending, this Tribunal will not dwell into the merits of the matter.

3. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present petition.

*VS Aggarwal*

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(2)

4. It is directed that respondent No.2 would consider the said appeal and pass an appropriate speaking order preferably within four months of the receipt of a certified copy of the present order and communicate to the applicant.

5. OA is disposed of.

Naik  
( S. K. Naik )  
Member (A)

V Ag  
( V. S. Aggarwal )  
Chairman

/sunil/